

Replacement project of the Fertilizers And Chemical Travancore Limited (FACT) was accorded approval by the Government on 10.5.1993 at an estimated cost of Rs. 618.43 crores. An agreement for 24.482 billion Japanese yen by way of loan assistance has been signed with Overseas Economic Cooperation Fund (OECF), Japan. FACT has also signed licence and technical services agreements with M/s. Haldor Topsoe (Denmark) and with M/s BASF (Germany).

### **Women and Child Development**

337. SHRI GABHAJI MANGAJI THAKORE: Will the PRIME MINISTER be pleased to state:

(a) whether there has been any decline in the progress rate of Women and Child Development Schemes in rural areas of Gujarat during 1991-92, 1992-93 and 1993-94 so far; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) There has been no decline in the Progress rate of the scheme of Development of Women and Children in Rural Areas in Gujarat during the year 1991-92, 1992-93 and 1993-94. The Progress rate of DWCRA is as under:-

Year	Target No. of Groups	Groups formed
1991-92	500	552
1992-93	390	427
1993-94 (Upto December, 1993)	925	340

(b) Does not arise.

### **Corporate Sector for Wastelands Development**

338. SHRI SOBHANADRESSWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to invite private sector for wasteland development as reported in the Financial Express dated November 25, 1993;

(b) if so, the details of investment proposals by corporate sector in wasteland development, State-wise; and

(c) the details of specific proposals identified for Andhra Pradesh involving the corporate sector?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH):

(a) Yes, Sir.

(b) Development of vast areas of non-forest wastelands in the country require huge funds for investment. Since the budgetary resources of the Government are not adequate to tackle these problem lands, Government is considering that institutional finance and investment from the corporate sector and entrepreneurs needs to be mobilised in large measure. With this background, after consideration of the past experience and in consultation with the corporate sector/NABARD/Nationalised banks, Government has finalised the "Investment Promotional Scheme for Development of non-forest wastelands." This scheme is expected to promote/ attract/ channelise/ mobilise resources from financial

institutions, corporate bodies including user-industries and other entrepreneurs for developing wastelands in non-forest areas belonging to the individual farmers, community, institutions, government agencies. Under this scheme the National Wastelands Development Board will provide a grant of up to 25% of the cost of a project for the development of non-forest wastelands or up to Rs. 25 lakhs per project whichever is less provided the project is cleared for financing by the banks/financial institutions. No projects have been received yet under the "Investment Promotional Scheme".

(c) No specific proposals have so far been identified for Andhra Pradesh for the involvement of corporate sector.

#### **Central Investment Subsidy to Maharashtra**

339. SHRI SUDHIR SAWANT: Will the PRIME MINISTER be pleased to state:

(a) the details of claims of Maharashtra for Central Investment Subsidy pending with the Union Government at present;

(b) the reasons for their non clearance so far;

(c) the time by which these claims are likely to be disbursed; and

(d) the agency through which these claims are disbursed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (d) No eligible claim

of Government of Maharashtra is pending with the Central Government under the Central Investment Subsidy Scheme.

#### **Privatisation of Public Sector Undertakings**

340. SHRI V. SREENIVASA PRASAD:  
SHRI TARA CHAND  
KHANDELWAL:  
SHRI TARA SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Associated Chambers of Commerce and Industry has urged the Government for well-structured policy on privatisation of Public Sector Undertakings;

(b) if so, the reaction of the Union Government in this regard;

(c) whether the views of the ASSOCHAM have since been examined; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) In a privately organised seminar by Members of ASSOCHAM, it was urged that the Government should come out with a well structured policy on privatisation. However the views expressed in the seminar did not reflect those of the Managing Committee or Expert Committees of ASSOCHAM.

(b) to (d) Do not arise in view of the above.